

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.01
C.P. (IB).No.130/BB/2024

IN THE MATTER OF:

M/s. J. M. Financial Asset Reconstruction Company Ltd. ... Petitioner
Vs.
M/s. Convention Hotels India Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Appeared for *Induslaw*

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. The Ld. Counsel for the Petitioner has filed a memo for withdrawal *vide* Diary No.3429 dated 14.06.2024 stating that the matter has been settled between the parties. The same is taken on record.
3. Accordingly, the present petition bearing **C.P.(IB).No.130/BB/2024** is **dismissed as withdrawn.**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma